

**COURT-I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****APPEAL NO. 201 OF 2017 &  
IA NO. 514 OF 2017****Dated: 21<sup>st</sup> September, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:**

<b>BLA Power Pvt. Ltd.</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>State of Madhya Pradesh through Energy Departments &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Sanjay Sen, Sr. Adv Ms. Shiksha Ohri Mr. Hemant Singh Mr. Matrugupta Mishra
Counsel for the Respondent(s)	:	Mr. Ashish Anand Bernard Mr. Nitin Gaur Mr. Paramhans Ms. A. Mishra for R-2/MPPMCL  Mr. Vikas Upadhyay for R-3  Ms. Mandakani Ghosh Ms. Ritika Singhal Mr. Gajendra Tiwari for R-6

**ORDER**

Learned counsel for the respondents seek a week's time to file reply. They may file the same on or before 03.10.2017 after serving copy on the other side. Rejoinder, if any, may be filed on or before 09.10.2017 after serving copy on the other side.

Respondent No.2 is stated to have filed an application for approval of the amended PPA before the Madhya Pradesh Electricity Regulatory Commission (State Commission). This is confirmed by counsel for Respondent No.2. Respondent No.2 shall ensure that all the defects are removed within a week's time from today. Learned counsel for the State Commission states that after the defects are cured, that matter will be listed for hearing on the next day. We accept this statement. The said application be disposed of as early as possible and preferably within a period of one month.

In view of the Allahabad Bank's letter dated 20.09.2017 addressed to the appellant, which we have perused, learned counsel for the appellant apprehends that the appellant will be declared as falling under NPA category. In the circumstances, we need to decide the appeal expeditiously. Therefore, list the matter for hearing on **11.10.2017**.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

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